

are also being taken to simplify and rationalize the rules and procedures to expedite various clearances. Further, e-PMS portal has been customized for the States to fast track the projects between 50 crores to 1000 crores. As on date, such portals are available to the project proponents to upload the issues of stalled projects in 17 States, in addition to Central portal (for projects of 1000 crores and above). As on 18.4.2015, PMG has resolved 217 projects.

#### **Service tax evasion by CONCOR**

492. SHRI A. W. RABI BERNARD : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Indian Railways, Container Corporation of India (CONCOR) and a number of private companies are facing investigations for service tax evasion to the tune of ₹ 1000 crores;

(b) if so, the details thereof;

(c) whether it is also a fact that the Private Container Train operations in connivance with the Indian Railways evaded paying service tax by taking advantage of the relaxation given by Government for goods transported by train;

(d) whether the Director General of Central Excise Intelligence (DGCEI) has issued a show cause notice of ₹ 700 crore to Indian Railways, CONCOR alongwith a private company; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### **Complaints regarding working of PSBs**

493. SHRIMATI SASIKALA PUSHPA : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that recently there are growing number of complaints regarding the working of Public Sector Banks (PSBs);

(b) if so, the details of such complaints received and disposed of during the last three years, bank-wise; and